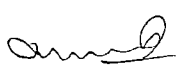
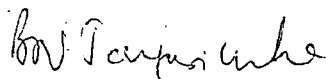


10.2.89

Present: Shri G.D. Gupta, Counsel for the applicant.
Shri T.C. Aggarwal, Counsel for
Shri U.K. Choudhary, Counsel for respondents
No.1 & 2.

At the request of the learned counsel for the
respondents, may be adjourned to 23rd February, 1989.


(P.K. KARTHA)
VC(J)

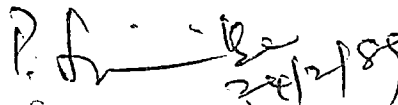

(B.N. JAYASIMHA)
VC(A)

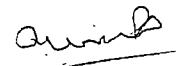
24.2.1989.

Present: Applicant Shri S.R.Saha, in person.
Shri U.K.Choudhary, Counsel for respondents
No.1 and 2.
Shri T.C.Aggarwal, Counsel for respondent No.3.

The applicant makes a written request that he may
be permitted to withdraw this application with liberty to
file a fresh application if that become necessary. The
counsel for the respondents have no objection.

The application is, therefore, rejected at the stage
of admission as withdrawn with liberty reserved as prayed
for by the applicant. Parties to bear their own costs.


(P. Srinivasan)
Member (A)


(P.K. Kartha)
Vice Chairman (J)